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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1713/2019

Date of Order: 13.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Teekam Singh Meena, son of Mohar Singh Meena, aged about 46 years, working as Trackman under Senior Divisional Engineer (Coordination), Ratlam Division, Western Railway, Madhya Pradesh, Pin - 465106, previously working as Trackman under Senior Section Engineer, Eastern Railway, Howrah Division, residing at Sukashi Hotel Sefaison Road Dewas Sefain Road, Dewas, Madhya Pradesh, Pin 455001.



--Applicant

--Versus--

1. Union of India, service through the General Manager, Eastern Railway, having its office at 17, N.S Road, Fairlie Place, Kolkata - 700001.
2. Divisional Railway Manager, Howrah Division, Eastern Railway, DRM Building, Howrah - 711101.
3. Senior Divisional Personnel Officer, Howrah Division, Eastern Railway, DRM Building, Howrah - 711101.
4. Senior Divisional Engineer (Coordination), Howrah Division, Eastern Railway, DRM Building, Howrah - 711101.
5. The Divisional Railway Manager, Ratlam Division, Western Railway, DRM Building, Ratlam, Madhya Pradesh, Pin 457001.

--Respondents--

For The Applicant(s): Mr. B. Chatterjee, counsel

For The Respondent(s): Mr. A. K. Dasgupta, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This O.A has been filed to seek the following relief:

"a) An order directing the respondent authorities to forthwith release/disburse arrear of pay and other admissible dues after fixation of pay in terms of the order dated 22.09.2015 issued by Senior Divisional Personnel Officer, Howrah, Eastern Railway, being Office Order No. E/Engg/T.S.Meena/Gurap.

- b) An order directing the respondent authorities to forthwith grant all consequential benefits in favour of the present applicant alongwith the statutory interest upon the same in accordance with law.
- c) An order directing the respondent authorities to implement the order of the Hon'ble Tribunal dated 24.07.2015 passed in O.A NO. 978 of 2015.
- d) An order directing the respondent authorities to forthwith produce the service records of the present applicant before this Hon'ble Tribunal at the time of hearing for proper adjudication of the instant original application.
- e) And to pass any other order or orders, direction or directions as Your Lordships may deem fit and proper."

3. As a comprehensive representation has not been preferred earlier, at hearing, Ld. Counsel for the applicant would seek liberty to file a comprehensive representation to the competent respondent authorities and a direction upon the respondents to consider and dispose of the same in a time bound manner.

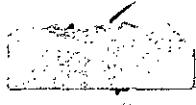
4. Ld. counsel for the respondents does not have any objection if such liberty is granted.

5. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority, seeking redressal of his grievance, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.



6. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A accordingly stands disposed of. No costs.



(Nandita Chatterjee)
Member (A)



(Bidisha Banerjee)
Member (J)



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